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सत्यमेव जयते

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 9th May, 2000

No.LGL.153/99/6 :--The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. V OF 2000
(Received the assent of the Governor on 6th May, 2000)

THE ASSAM INDUSTRIAL INFRASTRUCTURE DEVELOPMENT
CORPORATION (AMENDMENT) ACT, 2000

AN
ACT

to amend the Assam Industrial Infrastructure Development Corporation
Act, 1990.

Preamble. Whereas it is expedient to amend the Assam Industrial Infrastructure Development Corporation Act No. 1 of 1991, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Fifty-first Year of the Republic of India as follows :-

Short title, extent and commencement. 1. (1) This Act may be called the Assam Industrial Infrastructure Development Corporation (Amendment) Act, 2000.

(2) It extends to the whole of the State of Assam.

(3) It shall come into force at once.

Amendment of section 15. 2. In the principal Act, in section 15, in clause (ii), in sub-clause (c), -

(i) in the first line, for the word "either", the words "on its own or" shall be substituted ;

(ii) in the second line, in between the words "corporate bodies" and "or", the punctuation mark and words, "Government Departments" shall be inserted.

Amendment of section 23. 3. In the principal Act, in section 23, in sub-section (3), -

(i) in the second line, in between the words "loan" and "under", the words and sign "and/or after mobilizing resources from the market" shall be inserted ;

(ii) in the third line, for the words "fifty crores", the words "five hundred crores" shall be substituted.

M. K. DEKA,
Secretary to the Govt. of Assam,
Legislative Department.